

MR. SPEAKER : The question is :

12.09 hrs.

“That leave be granted to introduce a Bill to consolidate and amend the law relating to defamation and for matters connected therewith or incidental thereto.”

The motion was adopted

SHRI P. CHIDAMBARAM : Sir, I introduce the Bill.

[Translation]

MR. SPEAKER : When the Bill came to me I did not have copies.

[English]

I did not allow it. But when I got it, I got it circulated. According to the norms and conditions, three days have been given. It is now upto you to decide it.

Shri Buta Singh.

12.8½ hrs.

COMMISSIONS OF INQUIRY
(AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS
(S. BUTA SINGH) : Sir, I beg to move for leave to introduce a Bill further to amend the Commissions of Inquiry Act, 1952.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Commissions of Inquiry Act, 1951.”

The motion was adopted

S. BUTA SINGH : Sir, I introduce the Bill.

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for direction to Delhi Administration to accord permission for repairs to old damaged houses in Delhi, specially in the Daryaganj area

SHRI JAI PRAKASH AGARWAL
(Chandni Chowk) : I want to draw the attention of this august House towards an important matter under Rule 377.

Daryaganj is one of the oldest colonies of Old Delhi. The houses in this colony are not fit for habitation as they have been constructed a long time ago and have seen a lot of wear and tear. So much so that the lives of people are in danger. There is huge loss of life and property every year during monsoons because cracks appear in the walls and consequently several houses collapse. The residents of the area have time and again requested the Administration to repair the buildings but in vain. With the result that a feeling of fear exists among the people of that area.

Hence, I request the Central Government to direct the Delhi Administration to accord permission for repairs to old houses in Delhi so that the fear among people of that area ceases to exist.

12.10 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

[English]

- (ii) Demand for investigation into irregularities in the Smelter Division of National Aluminium Co. located at Angul

SHRI K.P. SINGH DEO (Dhenkanal) : The National Aluminium Company (NALCO) which was commissioned in March, 1981 with a project cost of Rs. 1210 crores is the largest Aluminium Project in Asia. Various time and cost overruns compelled Government to resche-

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2.9.1988.